




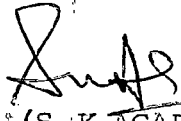


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C.A.T. Bench, JAIPUR

Date of Order	Orders
13.3.2000	<p>None present for the parties</p> <p>May be listed for final hearing on 6.4.2000.</p> <p> (N. P. NAWANI) ADMINISTRATIVE MEMBER</p> <p> S. K. Agarwal Member (Judicial)</p>
6.4.2000 (ADMINISTRATIVE MEMBER) (JUDICIAL MEMBER)	<p>None present for the applicant - sh. Manish Bhandari, counsel for the suspects.</p> <p>May be listed for hearing on 26.6.2000.</p> <p> (N. P. NAWANI) ADMINISTRATIVE MEMBER</p> <p> (B. S. RAIKOTE) Vice Chairman</p>
26.6.2000	<p>None & present for the parties.</p> <p>On the perusal of the order-sheets it appears that none was present for the applicant on 20.9.99, 29.11.99, 13.3.2000, 6.4.2000 and today, when the case was listed for final hearing. It appears that the applicant has lost interest in this case. Therefore, this OA is dismissed in default and for non-prosecution.</p> <p> (N. P. NAWANI) M (A)</p> <p> (S. K. AGARWAL) M (J)</p>

Rebunked of
Sh. Manish Bhandari
On 29/6/2000

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Dated 17.7.2000

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